

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.1  
C.A.(CAA)5(AHM)2024

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Prisha Foods and Dairy Products Private Limited  
(Transferor Co.)

.....Applicant

Gayatri Dairy Products Private Limited  
(Transfer Co.)

.....Respondent

**Order delivered on 15/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate  
For the Respondent :

**ORDER**

The present joint Company Application is filed under Sections 230-232 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 with other applicable provisions of the Companies Act, 2013 for approval of the Scheme of Amalgamation.

Ld. Counsel for the Applicant Companies submitted that the Transferor Company has **6 (Six)** Equity Shareholders & Transferee Company has **6 (Six)** Equity Shareholders.

There is **No** Secured Creditor in Applicant Transferor Company and there is **1 (One)** Secured Creditor in Applicant Transferee Company.

There are **10 (Ten)** Un-secured Creditors in the Applicant Transferor Company. And there are **102 (Hundred-two)** Un-secured Creditors in the

Applicant Transferee Company.

The Applicant Companies in this Company Application has sought for the following reliefs;

	<b>EQUITY SHAREHOLDERS MEETING</b>		<b>SECURED CREDITORS MEETING</b>	<b>UNSECURED CREDITORS MEETING</b>
Transferor company	To Dispense with		N.A.	To Convene with
Transferee Company	To Dispense with		To Convene with	To Convene with

The Applicant Companies has requested that notices are required to be issued to **(i)** concerned Regional Director, **(ii)** Registrar of Companies Ahmedabad, Gujarat, **(iii)** Official Liquidator in case of Transferor Company **(iv)** Income Tax Department.

The Applicant Companies has also requested that Notice of hearing are required to be published in “**Times of India**” in English and in Vernacular language “**Sandesh**”.

Heard, Ld. Counsel for the applicant Companies and perused the record.

**The order is reserved.**

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

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**SHAMMI KHAN  
MEMBER (JUDICIAL)**